

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO.920
TO BE ANSWERED ON 23RD JULY, 2021**

MONITORING OF AYUSH ITEMS

920. SHRI SISIR KUMAR ADHIKARI:

Will the Minister of **AYUSH** be pleased to state:

- (a) whether the Governments has regular monitoring of safety, quality, rights and well being of the products of AYUSH items;
- (b) if so, whether the international standards and the patent formulas are being maintained by the units; and
- (c) the details of the AYUSH products with patent rights along with their manufacturing units State-wise?

ANSWER

**THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(DR. MUNJPARA MAHENDRABHAI)**

(a) to (c): For regular monitoring of safety, quality, rights and wellbeing of the products of AYUSH medicines the powers are rested with the respective State Licensing Authority as per the provisions mentioned in the Drugs and Cosmetics Act 1940 and Rules 1945 there under. For raw materials used in the medicines, intermediaries and in Generic formulations, to evaluate safety, quality, efficacy Good Manufacturing Practice (GMP), Standard Operating Procedures are prescribed in the AYUSH pharmacopoeias and Formularies. These are ensued by the State Governments.

International standards for AYUSH products are governed by WHO-GMP, EU-GMP or any other standards that are laid down by the importing countries and to comply export requirements of importing countries. The patents are granted for new inventions, Ministry of AYUSH has implemented online portal ie., e-aushadi.gov.in for seeking information from all States/UT's w.r.t. all AYUSH products in the country for transparency.